

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 06
390/241-242/PB/2018

IN THE MATTER OF:

ABRO Technology (P) Ltd.

v.

Delhi Warehousing Pvt. Ltd.

.... Petitioner/Applicant

.... Respondent

Order Under Section 241-242

Order delivered on 19.01.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Chaitanya Bansal, Mr. Saurabh Kalia & Mr.
Aaryan Sharma, Advs.

For the Respondent

Mr. Ashish Verma, Adv. R-2
Ms. Nidhi Mohan Parashar with Mr. Rohan
Chawla, Advs for Respondent Nos. 3 & 4

ORDER

Mr. Ashish Verma, Ld. Counsel appeared for respondent No. 2 submitted that the said respondent is represented by Mr. K. Datta, Ld. Senior Counsel who is on his legs before the Hon'ble Supreme Court. Having submitted so the Ld. Counsel seeks an adjournment.

Ld. Proxy Counsel appearing for the petitioner also espoused the same difficulty i.e. the arguing counsel is busy elsewhere.

As prayed by the Ld. Counsels for the parties we defer the hearing in the matter to 20.01.2023 i.e. tomorrow for physical hearing.

SD/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

SD/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)